

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )

NEW DELHI: Dated, the 6<sup>th</sup> August, 1986.

NOTIFICATION  
INCOME-TAX

NO. 684 (F.No.178/281/85-IT(A1)): In exercise of the powers conferred by clause (ii) of sub-section (1) of Section 80-L of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies the following debentures for the purposes of the said clause, namely:-

- (i) 7-Year "14 per cent Secured Redeemable Non-convertible Bonds (A-Series)" issued by M/s. Indian Telephone Industries Limited, Bangalore in 1986;
- (ii) 7-Year "14 per cent Secured Redeemable National Thermal Power Corporation Bonds -1986 - 1st series".  
(F.No.178/281/85-ITA.1)

( K.K. TRIPATHI )

DEPUTY SECY. TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to :-

1. National Thermal Power Corporation, NTPC Square, 62-69, Nehru Place, New Delhi-110019.
2. Indian Telephone Industries, Rohit House, 3, Tolstoy Marg, New Delhi-I.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of Training, IRS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
6. Director of O&M Services(Income-tax), 1st Floor, Ajan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
7. All Officers and Sections of I.T.Wing of CBDT, New Delhi.
8. Comptroller & Auditor General of India, New Delhi (20 copies).
9. Bulletin Section of Dte. of Ins.(R&P), New Delhi (5 copies).
10. 6, Joint Secretary, Ministry of Law, Justice and Co. Affairs(Department of Legal Affairs), New Delhi.

( Mrs. V. RAMAKRISHNAN )  
SECTION OFFICER  
ITA.1 SECTION